

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

WP No. 24266 of 2024

(ANSHUL TIWARI Vs THE STATE OF MADHYA PRADESH AND OTHERS )

**Dated : 16-08-2024**

*Shri Sanjay Agrawal - Senior Advocate with Shri Abhishek Pandey -  
Advocate for petitioner.*

*Shri H.S. Ruprah - Additional Advocate General for respondents No.1 and  
2/State.*

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Issue notice.

Notice is accepted by the counsel appearing for respondents No.1 and 2.

Notice shall issue to respondent No.3 by all mode including electronic modes i.e. Whatsapp and e-mail, returnable on 17.08.2024.

Learned Senior Counsel appearing for petitioner relies on order dated 03.05.2023 in *WP No.4346 of 2023(Smt.Inderjeet Kunwarpal Singh (Sheru) vs. The State of Madhya Pradesh & ors)* wherein a co-ordinate Bench of this Court had directed respondents No.4 and 5 therein and other authorities dealing with the doctors that they shall not go on any strike, even a token strike, without seeking leave of this Court.

The attention of this order be brought to the notice of the respondents.

A copy of order dated 03.05.2023 in WP No.4346 of 2023 be accompanied with the notice to respondent No.3.

List on 17.08.2024 at top of the list.

(SANJEEV SACHDEVA)  
ACTING CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

